

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.163/2004
IN
OA No.1922/2003

(1)

This the 4th day of June, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Inspr. Aas Mohammad, No.D-1/935,
S/o Sh. Yashin Khan,
R/o B-3/111, Yamuna Vihar,
Delhi-110053.

-Applicant

-Versus-

Commissioner of Police, Police
Head Quarter, Indraprastha Estate,
New Delhi & Anr.

-Respondents

O R D E R (BY CIRCULATION)

The present R.A. is filed by the review applicant seeking review of my order dated 05.04.2004 passed in OA No.1922/2003. I have perused the order dated 05.04.2004 and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant, despite due diligence, at the time of final hearing.

2 I have also perused the R.A. and found that by way of this R.A. the review applicant seeks to re-argue the case, which is not permissible. The present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24 as well as Lily Thomas v. Union of India, (2000) 6 SCC 224. If the review applicant is not satisfied with the orders passed

the remedy lies elsewhere. The R.A. is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member (J)

'San.'